

ITEM NO.38

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1000/2011

KULDEEP @ MONU & ANR.

Appellant(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

(( Mr. S.V. Raju, learned Additional Solicitor General ) )

WITH

CrI.A. No. 999/2011 (II-B)

(( Mr. S.V. Raju, learned Additional Solicitor General ) )

CrI.A. No. 1701/2011 (II-B)

(( Mr. S.V. Raju, learned Additional Solicitor General ) )

CrI.A. No. 724/2017 (II-B)

(( Mr. S.V. Raju, learned Additional Solicitor General ) )

Date : 09-01-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

For Appellant(s) Mr. Neeraj Kumar Jain, Sr. Adv.  
Mr. Sanjay Singh, Adv.  
Mr. Siddharth Jain, Adv.  
Mr. Aniket Jain, Adv.  
Mr. Umang Shankar, AOR

For Respondent(s) Mr. Deepak Thukural, DAG  
Dr. Monika Gusain, AOR

Mr. Sanjeev Uniyal, A.A.G.  
Mr. Sudarshan Singh Rawat, AOR  
Mr. Sunny Sachin Rawat, Adv.  
Mr. Mohit Kaushik, Adv.  
Mr. Dhawal Uniyal, AOR

Mr. Sumeer Sodhi, AOR  
Mr. Prannoy Joe Sebastian, Adv.

Mr. Avijit Mani Tripathi, AOR  
Mrs. Rekha Bakshi, Adv.

Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Bar, Adv.

Mr. Mahfooz Ahsan Nazki, AOR  
Mr. Polanki Gowtham, Adv.  
Mr. K V Girish Chowdary, Adv.  
Mr. T Vijaya Bhaskar Reddy, Adv.  
Mr. Shaik Mohamad Haneef, Adv.  
Ms. Rajeswari Mukherjee, Adv.  
Ms. Niti Richhariya, Adv.

Mr. Sameer Abhyankar, AOR  
Ms. Nishi Sangtani, Adv.  
Ms. Vani Vandana Chhetri, Adv.  
Ms. Yashi Rinchhen, Adv.

Mr. Ajay Pal, AOR  
Mr. Mayank Dahiya, Adv.  
Ms. Priyanka C., Adv.

Mr. Deepak Thukral, D.A.G.  
Mr. Samar Vijay Singh, AOR

Mr. Shuvodeep Roy, AOR  
Mr. Deepayan Dutta, Adv.  
Mr. Kabir Shankar Bose, Adv.  
Mr. Sai Shashank, Adv.  
Mr. Arnav Singh Deo, Adv.

Mr. Aaditya Aniruddha Pande, AOR  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Bharat Bagla, Adv.  
Ms. Kirti Dadheech, Adv.

Dr. Manish Singhvi, Sr. Adv.  
Mr. Ashok Basoya, Adv.  
Mr. Sandeep Kumar Jha, AOR  
Mr. Arpit Prakash, Adv.  
Mr. Vikalp Sharma, Adv.  
Mr. Kshitij Nim, Adv.  
Ms. Shubhangi Aggarwal, Adv.

Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.

Chitranshul A. Sinha, AOR  
Mr. Aaditya Vijaykumar, Adv.  
Mr. Abhinandan Jain, Adv.

Mr. Parth Awasthi, Adv.  
Mr. Shailesh Madiyal, Adv.

Mr. Nishe Rajen Shonker, AOR  
Mr. Anu K. Joy, Adv.  
Mr. Alim Anvar, Adv.

Mr. Samir Ali Khan, AOR  
Mr. Pranjal Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Mr. S. V. Raju, learned ASG is stated to be not available today.

The office report shows that details of the document(s)/ compliance report(s) filed by the State Government and Union Territories. Requisite reports have not been received from nine States and six Union Territories. However, the report submitted by Mr. S. V. Raju shows that apparently after that some responses were received and the defaulting States/ Union Territories which have not sent any response to the office of the ASG are as under:-

- a. Madhya Pradesh.
- b. Goa
- c. Nagaland
- d. Tamil Nadu
- e. Telangana
- f. U.T. of Lakshadweep
- g. U.T. of Puducherry

We are thus left with no option but to require the presence of the Home Secretaries of the aforesaid States/ Union Territories in view of the peremptory order already passed on 16.11.2022. Notice be accordingly issued through standing counsel of the aforesaid States/ Union Territories .

Dasti, in addition, is permitted.

The Home Secretaries can connect virtually.

List on 13<sup>th</sup> February, 2023.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER